

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

IA/314(AHM)2021 in CP(IB) 586 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2021**

Name of the Company: Vikash Jain RP for Sona Alloys Pvt Ltd  
V/s  
Amit Kumar Jain & Ors.

Section 30(6) & 31 of the Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing)**

Mr. Jaimin Dave, Advocate appeared on behalf of Applicant.

The Registry as well as the Applicant is directed to issue notice to the Suspended Management.

List the matter on 09.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 28th day of April, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**